

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
JABALPUR**

**Original Application No. 1207 of 2005**

Jabalpur, this the 28<sup>th</sup> day of December, 2005

Hon'ble Shri Madan Mohan, Judicial Member

Bhau Rao Nimsatkar, S/o. late Rishi ji  
Nimsatkar, aged about 59 years, R/o.  
Behind GCF Post Office, Postal Colony,  
GCF Estate, Jabalpur.

.... Applicant

(By Advocate – Shri V. Tripathi)

**V e r s u s**

1. Union of India, through its Secretary,  
Ministry of Communication, Deptt. of  
Post, New Delhi.
2. The Director General, Department of Posts,  
Dak Bhawan, Sansad Marg, New Delhi.
3. The Chief Post Master General,  
MP Circle, Hoshangabad Road, Bhopal.
4. The Assistant Director (Staff), O/o. Chief  
Post Master General, MP Circle, Bhopal.
5. Shri J.P. Bajaj.
6. Shri R.C. Sharma.
7. Shri Ahmed Ali.

Respondents 5 to 7, C/o. The Chief Post Master  
General, MP Circle, Hoshangabad Road,  
Bhopal.

.... Respondents

**O R D E R (Oral)**

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has claimed the following main reliefs :



"(ii) set aside the order 10.6.2005 Annexure A-1,

(iii) set aside the promotion order of the juniors vide order dated 10.6.2005 Annexure A-2, 22.6.2005 Annexure A-3 and 16.9.2005 Annexure A-4,

(iv) direct the respondents to promote the applicant in the cadre of JTS Group A with all consequential benefits w.e.f. 6.6.2005."

3. The brief facts of the case are that the applicant is a PSS Group-B officer of 1993 batch. After the selection as PSS Group-B officer he worked with utmost honesty, sincerity and with entire satisfaction to all his superiors. He was promoted in the cadre of JTS Group-A on adhoc basis vide order dated 6.6.2005 (Annexure A-5). The applicant was shocked to receive the order dated 10.6.2005 (Annexure A-1) whereby his promotion in the cadre of JTS Group-A was cancelled without assigning any reason. No opportunity was given to the applicant by the respondents before canceling the promotion order dated 6.6.2005. The juniors to the applicant namely Shri Ahmed Ali and Shri J.P. Bajaj were promoted in the cadre of JTS Group-A vide order dated 10.6.2005 (Annexure A-2). In this regard the applicant has submitted a representation received by the respondents on 10.12.2005 (Annexure A-8). The same is still pending before them for consideration. The learned counsel for the applicant submitted that he will be satisfied if directions are issued to the respondents to consider and decide the said pending representation of the applicant within a time frame manner.

4. In view of the submission made by the learned counsel for the applicant, I feel that ends of justice would be met if I direct the respondent No. 3 i.e. the Chief Post Master General, MP Circle, Bhopal to consider and decide the said pending representation of the applicant Annexure A-8, by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order. I do so accordingly. The learned counsel for the applicant is also directed to send



a copy of this order as well as the copy of the petition to the respondent No. 3 immediately.

5. In view of the above the Original Application stands disposed of at the admission stage itself.

(Madan Mohan)  
Judicial Member

“SA”

पूर्णांकन दो/ब्या..... जवाहरपुर, दि.....  
राजस्थान विधान सभा, विधानसभा, विधानसभा  
(1) शिवा, विधानसभा, विधानसभा, विधानसभा  
(2) शिवा, विधानसभा, विधानसभा, विधानसभा  
(3) शिवा, विधानसभा, विधानसभा, विधानसभा  
(4) शिवा, विधानसभा, विधानसभा, विधानसभा  
सूचना द्वारा आदरायक..... विधानसभा  
राजस्थान विधान सभा, विधानसभा, विधानसभा

V-Trip, The 20/12/2011

Rs. 10.3

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Fixed  
29/12/2011